

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 288 of 2013 &
I.A. No. 385 of 2013

Dated : 12th December, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s Wardha Power Co. Ltd. Appellant(s)

Versus

Reliance Infrastructure Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh

Counsel for the Respondent(s) : Mr. Hasan Murtaza
Mr. Aditya Panda for R.1
Mr. Buddy A. Ranganadhan
Mr. Rounak jain

ORDER

Mr. Hasan Murtaza undertakes to file Vakalatnama on behalf of Respondent No.1 within a week and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 16.01.2014 after serving copy on the other side.

Post the matter on **05.02.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member
Ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson